

श्री प्रभात झा (मध्य प्रदेश) : महोदय, मैं श्रीमती मोहसिना किदवई के जीरो आवर मेशन से अपने को सम्बद्ध करता हूँ।

**Demand to amend the Coastal Regulation Zone Notification, 1991 to
save demolition of houses of fishermen**

SHRI SHANTARAM LAXMAN NAIK (Goa): Sir, on account of the Coastal Regulation Zone Notification, 1991, about 8,000 houses on the sea coast of Goa are facing demolition. Sir, the Coastal Regulation Zone Notification, 1991 came into force with effect from 19th February, 1991. The Panaji Bench of Bombay High Court has given certain directions to the Revenue authorities for supervising 105 kms. of Goa coastline and has directed them to demolish constructions, built prior to 1991 and in the post 1991 period, in violation of CRZ regulations and plans.

On 26th September, 2007, the Panaji Bench has issued directions to Panchayats and municipal bodies in Goa to identify all such structures existing as on 1991 and take action against all other structures/extensions carried out without permission in accordance with the law.

There are about 4,553 structures which have come up post 1991 on Goa coast, within 200 to 500 mtrs., and 2,272 structures, within 100 mtrs.

Sir, most of these houses are occupied by fisher folk communities. Members of fisher folk communities keep their fishing implements, motor and motor equipments, fishing implements, fishing nets etc., in these houses.

Taking the circumstances into consideration, a way has to be found out to save these structures which may be considered as violative of CRZ regulations.

The only remedy to do this is to carry a Goa specific amendment to the CRZ III(i) to protect constructions as existing up to 1.1.2007 within the 'No Development Zone', i.e. from 0 to 200, and, then, to permit the existing limit of constructions from two times the number to four times the number of dwelling units under CRZ III(ii).

People of Goa are strongly agitated over the issue as the axe is likely to fall on about 8,000 houses on the coastal belt of Goa. Any law which does not recognize human sentiments is no law.

**III-treatment meted out to students from other States during
an examination of Railway Recruitment Board in Mysore**

श्री राजनीति प्रसाद (बिहार) : सर, मैं आपके माध्यम से एक अहम मुद्दा उठाना चाहता हूँ। हमारे हिन्दुस्तान में संघीय व्यवस्था है। उसमें यह व्यवस्था है कि कोई भी आदमी कहीं भी रोजगार कर सकता है, कहीं भी जा सकता है और कोई भी application for employment दे सकता है। सर, महाराष्ट्र में इसकी शुरुआत हुई। असम में तो यह पहले से चल रहा है। हमारे गरीब लोग असम में मजदूरी करने जाते हैं। वहां उनको गोली से मार दिया जाता है। कई बार ऐसी घटनाएं घटी हैं। कई बार सरकार ने आश्वासन दिया कि हम उनकी रक्षा करेंगे, लेकिन उसका कोई नतीजा नहीं निकला।

दूसरी बात यह है कि हमारे पढ़े-लिखे बच्चे परीक्षा देने दूर-दूर तक जाते हैं। वे महाराष्ट्र में जाते हैं, कर्नाटक में जाते हैं या जहां कहीं भी एम्प्लायमेंट होती है, वहां वे नौकरी के लिए दरखास्त देते हैं। लेकिन, पता नहीं वहां क्या